

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No.141 of 2020**

**IN THE MATTER OF:**

**Shibankur Roychowdhury & Anr.**

**... Appellants**

**Versus**

**Pralayankur Roychowdhury & Ors.**

**...Respondents**

**For Appellants:           Shri Dinesh Agnani, Sr. Advocate with Leena Tuteja**

**For Respondents:       Shri Kunal Mimani and Shri Kunal Vajani, Advocates (R-6)**

**With**

**Company Appeal (AT) No.132 of 2020**

**IN THE MATTER OF:**

**Biplabankur Roychowdhury & Anr.**

**... Appellants**

**Versus**

**Pralayankur Roychoudhury & Ors.**

**...Respondentsw**

**For Appellants:           Shri Joy Saha, Sr. Advocate with Shri VVV Sastry, Wamika Trehan and Shri Tridib Bose, Advocates**

**For Respondents:       Shri Vikrant Pachnanda and Mr. Iram Hassan, Advocates (R-1)  
Shri Krishnendu Datta, Sr. Advocate with Shri Kunal Vajani, Shri Debanjan Mandal, Shri Kunal Mimani, Advocates (R-3)  
Shri Abhrajit Mitra, Sr. Advocate (R-3)  
Shri CS Sanjay Gupta, Shri Shiven Baga, Shri Shaunak Mitra, Advocates  
Shri Dinesh Agnani, Sr. Advocate with Leena Tuteja, Advocate (R-5 & R-8)**

**With**

**Company Appeal (AT) No.123 of 2020**

**IN THE MATTER OF:**

**Ratnankur Roychowdhury & Anr.**

**... Appellants**

**Versus**

**Pralayankur Roychowdhury & Ors.**

**...Respondents**

**For Appellants:**

**Shri P. Nagesh, Shri Ashutosh Gupta and Shri Ratnankur Roy, Advocates**

**For Respondents:**

**Shri Joy Saha, Sr. Advocate with Rajarshi Dutta, Shri VVV Sastry, Wamika Trehan and Shri Tridib Bose, Advocates (R-4 & R-7)**

**Shri Vikrant Pachnanda and Mr. Iram Hassan, Advocates (R-1)**

**Shri Krishnendu Datta, Sr. Advocate**

**Shri Kunal Vajani, Shri Debanjan Mandal, Shri Kunal Mimani, Shri CS Sanjay Gupta, Shri Shiven Baga, Shri Shaunak Mitra, Advocates**

**Shri Abhrajit Mitra, Sr. Advocate**

**Shri Dinesh Agnani, Sr. Advocate with Leena Tuteja, Advocate (R-5 & R-8)**

**ORDER**

**(Virtual Mode)**

**25.09.2020** Heard Counsel for Appellants in Company Appeal (AT) No.141 of 2020. It is stated that this Appeal is also arising out of Impugned Order against which Company Appeal (AT) No.132 of 2020 and Company Appeal (AT) No.123 of 2020 have been filed. It is stated that there is already Order of Stay passed regarding the Impugned Order in Company Appeal (AT) 123 of 2020.

Issue Notice in Company Appeal (AT) No.141 of 2020. Counsel for the Respondents state that the Counsel for Respondents in this Appeal are also before Court in the other two Appeals and they will appear in this Appeal also. Respondents Nos.1 and 2 have already filed Reply. Other Respondents may file Reply or may adopt their Replies filed in the other two Appeals in Company Appeal (AT) No. 141 of 2020 by filing Memo.

Parties may file brief written submissions not more than three pages before next date.

List all these three Appeals 'for admission (after Notice) hearing' on 19<sup>th</sup> October, 2020.

Interim Order passed in Company Appeal (AT) No.123 of 2020 to continue.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Justice Anant Bijay Singh)  
Member (Judicial)

*rs/md*